

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 126 of 2019

IN THE MATTER OF:

K.V. Brahmaji Rao.

...Appellant

Versus

Union of India, Ministry of Corporate Affairs

...Respondent

Present: -

For Appellant: Mr. Rahul Jain and Ms. R. Verma, Advocates.

For Respondent: Mr. Sanjib Kumar Mohanty, Advocate.

O R D E R

(Virtual Mode)

13.07.2020 Learned counsel for the Appellant submits that she will file copy of the order passed by the Hon'ble Supreme Court in Civil Appel No. 7604/2019 tomorrow positively. Prayer allowed. Learned counsel for the Respondent submits that he has already filed Reply-Affidavit in this Appeal.

The impugned order is passed by Mumbai Bench in which Hon'ble Shri V.P. Singh was the Member. Hence, the matter be put up before the Hon'ble Acting Chairperson with the request that the matter be listed before appropriate Bench in which one of us (Shri V.P. Singh) is not the Member.

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Balvinder Singh]
Member (Technical)**

**[V.P. Singh]
Member (Technical)**

Basant B./nn.